



Kandivli Education Society's

# SHRI. JAYANTILAL H. PATEL LAW COLLEGE

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# astraea

2019

**Padma Shri Adv. Ujjwal Nikam**

Chief Guest for the Inauguration ceremony

Two Day National Intercollegiate Legal Fest

23rd & 24th February, 2019



## Kandivli Education Society's Shri. Jayantilal H. Patel Law College

KES' Shri. Jayantilal H. Patel Law College has been established by Kandivli Education Society which is well known for its work in the field of education. Being established in the year 2012, from its inception itself the college has been striving for excellence in the field of legal education. Our principal Mrs. Shweta Wadhvani has been the source of inspiration for driving us all to achieve nothing but excellence. The college has the mission to be the premier law college in the state by achieving a high order of excellence in teaching and training and to empower students with knowledge & confidence, which in turn will enable them to develop as intellectually active, morally upright and socially responsible citizens. The college ensures that the students get a pleasant and challenging environment equipped to face any challenges coming their way.

### About the College :

### About the Event :

Our college has been organizing the National Inter-Collegiate Legal Fest "ASTRAEA" from the academic year 2013-2014. The college cordially invites you for the legal fest this year too. The objective of ASTRAEA is both to enhance skills of the students as well as provide some enjoyment. Through various events to be held in ASTRAEA, our college helps in imparting varied knowledge required in legal practice. As the fest is conducted at the national level, students from various law colleges across the nation get a chance to share their opinion and ideas. ASTRAEA 2019 is going to be a two day fest i.e., 23rd and 24th February from 9 A.M onwards and will have the following events :



**astraea**

2019

#### 23rd February, 2019

- Ad – Lex
- Letter to The Chief Justice
- Battle of Titles
- Moot Court Competition – Preliminary Round

#### 24th February, 2019

- Moot Court Competition : Semi-Finals and Finals
- Valedictory Function and Prize Distribution Ceremony



**Professor In charge :**

Mrs. Viral Dave - 9969073382

Mrs. Shivani Bakshi Mujumdar-9970175201

Mr. Rajas Limaye – 9769357048 (For Accommodation)

**Student Co-ordinator :**

Pranav Parikh-8097040416

Riya Menon – 9769693886

Manan Rawal - 9167533157

Sagar Vichare – 9819793732 (For Accommodation)

**23rd February, 2019**

- 9.00 a.m. - 10.00 a.m. Registration and refreshment
- 10.00 a.m. - 11.00 a.m. Inauguration
- 11.00 a.m. - 2.00 p.m. Moot Court Competition – Preliminary Round
- 2.00 p.m. - 2.30 p.m. Lunch Break
- 2.30 p.m. - 4.00 p.m. Moot Court Competition – Preliminary Round
- 4.00 p.m. - 4.30 p.m. Letter to the Chief Justice
- 4.30 p.m. - 5.30 p.m. Ad - *Lex*
- 5.30 p.m. - 6.00 p.m. Battle of Titles
- 6.00 p.m. - 6.30 p.m. High Tea & Memorial Exchange for Semi - Final Round

**24th February, 2019**

- 10.00 a.m. - 2.00 p.m. Moot Court Semi – Final Round
- 2.00 p.m. - 2.30 p.m. Lunch Break & Memorial Exchange for Final Round
- 2.30 p.m. - 4.00 p.m. Final Round
- 4.00 p.m. - 4.30 p.m. Tea break
- 4.30 p.m. - 5.30 p.m. Valedictory Function and Prize Distribution Ceremony

## General Instructions

- KES' Shri. Jayantilal H. Patel Law College National Inter-Collegiate Legal Fest –“ASTRAEA” will be held on 23rd and 24th February 2019 in the college premises.
- The first day of the competition consist of following events, Ad – Lex, Letter to Chief Justice, Battle of Titles & Preliminary round of Moot court Competition.
- The second day of the competition shall consist of semi-final and final round of Moot court competition.
- Invitation to participants is only for bonafide 3yrs and 5yrs B.L.S/L.L.B students.
- Maximum 3 students per college can participate in the fest. Limitation as to number of participant in each event shall be subject to rules and regulations of respective events.
- Change in the team composition will not be entertained once the names are sent to the organizers.
- The participants shall register the entries latest by 30th January 2019.
- The participant/team securing highest marks will win the trophy.
- The registration charges per participating college are Rs.1500/-, payable in Mumbai through DD in favour of KES Law College.
- Black and White formal attire for participants is compulsory.
- Decision of the judges shall be final and binding.
- Participants must mandatorily carry their college identity cards.
- Participants must report 1 hour prior to the stipulated time at the venue for confirmation of registration.
- The registration form must be duly filled and sent to the college at e-mail id [astraeakeslaw@gmail.com](mailto:astraeakeslaw@gmail.com)
- Participants are requested to confirm their registration on or before the commencement of the inaugural function.
- Accommodation will be provided by the college for the students coming from outstation. The charges for the same would be Rs. 4500/-. Participant College should send the charges for accommodation through DD in favour of KES Law College. Accommodation will be provided on 22nd and 23rd February 2019. The participants will have to Check out on 24th February at 8.30 a.m. Further arrangements will be provided in the college.
- Organizers of the event reserve the right to change any rules and regulations without prior notice.
- Our Professor in charge and the student coordinators shall be happy and eager to extend any further assistance and information to your coordinator or participants whenever sought.

# AD-LEX

Enact for a Cause!

This is an event that aims at providing platform to the students to showcase their convincing capabilities with legal outlooks, as it aims to improve the communication skills.

## Judging Standards

1. PRESENTATION
2. CONVINCING ABILITY
3. CONTENT
4. MESSAGE

## Rules and Regulations

- There will be 2 participants in each team.
- Students will be shown an object/product and they have to advertise the same. The act should end with a message.
- Each team will be given 5 minutes to perform.  
FIRST BELL - Thinking period (2 minutes).  
SECOND BELL - End of 2 minutes of thinking period.  
THIRD BELL - To indicate the beginning of the act.  
FOURTH BELL - To stop the act.  
Negative marking will be given if the participant exceeds the time.
- Compulsory Language: English  
(Phrases and Connotations can be in Hindi)
- Use of abusive and derogatory language is strictly prohibited and will lead to disqualification.
- Use of Mobile Phones is strictly prohibited.

# Letter to the Chief Justice

Enroute to PIL!

## Rules and Regulations

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1. Minimum one and maximum two participants from each team can individually participate in this event.
2. The participants are instructed to be present 15 minutes prior to the commencement of the event.
3. The participants have to present the letter in English language only.
4. The problem will be given 10 minutes prior to the event for reading
5. Each participant will be given 15 minutes to write the letter.
6. Use of the mobile phone is strictly prohibited; use of the same will lead to disqualification.
7. The organizers holds the right to any further modification.

This event aims to promote legal drafting skills. It is essential for an advocate to effectively communicate and convince the bench through his written submissions. Therefore, this event enhances clarity of thoughts, use of sophisticated words and expressions, effective communication of complex ideas in a much more effective way.

## Judging Standards

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1. PUNCTUATIONS
2. VOCABULARY
3. FORMAT
4. CONTENT

# Battle of Titles

Create a Cutline!

The lawyer should have a good understanding of his surroundings, situations and society. He should be able to analyse, conclude and give solution to the given circumstances. With this purpose, we are organizing this event wherein the participants will have write captions for the pictures shown to them.

## Judging Standards

1. TITLE
2. AWARENESS
3. CREATIVITY
4. ANALYTICAL THINKING
5. PRESENTATION

## Rules and Regulations

- Minimum one and maximum two participants from each team can individually participate in this event.
- Participants are requested to bring their own stationary like pen, writing pad or anything else. Answer paper will be provided by college.
- Each poster will be flashed on the screen for duration of 1 minute and it will not be shown again.
- One minute and thirty seconds will be allocated for writing the caption.
- There shall be no second round.
- Caption should be limited to one line only.
- Decision of the judges shall be final and binding.
- Only 1 minute after the picture shown will be allocated for writing down the caption.
- There shall be no second round.
- Caption should be limited to one line only.
- Decision of the judges shall be final and binding to all.

# Moot Court Competition

## Judging Standards

1. LEGAL KNOWLEDGE
2. COMMUNICATION SKILLS
3. ATTIRE
4. RESEARCH
5. TEAM CO-ORDINATION

Admission into a professional course is not an achievement but an opportunity to sharpen one's professional skills and one must not let it pass by. Mooting is the oral presentation of a legal issue or problem against an opposing counsel and before a judge. It is perhaps the closest experience that a student can have whilst at university to appearing in court. Moot court helps a budding lawyer to build confidence in public speaking, general research, and presentation skills.

## Rules and Regulations

1. Orientation for Moot Court Competition and exchange of memorials for preliminary round will take place on 22nd February, 2019 at 2:00 p.m.
2. Preliminary round shall take place on 23rd February, 2019. Top 2 scoring teams from each Court Room shall advance to Semi-Final Round. Exchange of memorials for Semi-Final Round shall take place on same day at 5 p.m.
3. Semi-Final Round shall take place on 24th February, 2019. Top 2 scoring team shall advance to Final Round.
4. Final Round shall commence at 2:00 p.m. on 24th February, 2019.
5. The participants shall report half an hour prior to the competition.
6. Black and white formal attire is compulsory.
7. Each team will consist of three participants i.e. Two Mooters and One Researcher.



## *Rules and Regulations....continued*

8. Best Researcher will be judged on the basis on Preliminary Round.
9. Each team will be given 10 minutes in the Preliminary Round, 15 minutes in Semi-Final Round and 20 minutes in the Final Round to present their contentions.
10. Two minutes will be provided to each team for Rebuttal and Sur-Rebuttal would be on the discretion of the Judges.
11. Marks will be deducted for extension of time without the permission of the judge.
12. Each team has to prepare from both sides i.e. petitioner and respondent.
13. Memorials need to be submitted in soft copy and hard copy on or before 14th February 2019. Once the Memorials are submitted they shall be deemed as final.
14. Each team must submit Five Hard Copies of Memorials for both the sides.

## **Rules of Memorials**

1. Memorials should not consist of more than 30 pages. If it exceeds the given limit marks would be deducted for the same.
2. Typed on A4 Size Paper in Times New Roman, font size 12, line spacing 1.5 and margin 1 inch on all sides.
3. The memorial should be spiral bound only.
4. The memorial must contain the following parts :
  - a. Cover page
  - b. Table of contents
  - c. List of abbreviations
  - d. Index of authorities
  - e. Statement of Jurisdiction
  - f. Summary of facts
  - g. Issues involved
  - h. Summary of arguments
  - i. Body of Argument/ Arguments Advanced
  - j. Prayers
5. The Memorial Cover page should follow the following color scheme – Blue for the petitioner and Red for the Respondent.
6. The Memorial shall not contain decorative pages, sketches, annexure, affidavits, etc., as it will attract negative marking.
7. The Memorial shall not disclose the identity of college and/or of the participants. The participating colleges shall be allotted the college code at the time of registration and the same is to be mentioned on the Memorials, breach of which shall render the team liable to disqualification.



## Awards & Prizes

- For each event trophies will be given to the winners and the runner-up.
- Cash prize of Rs. 15000/- for winner of Moot Court Competition and Rs. 8000/- for runner-up.
- Cash prize of Rs. 2,000/- each for Best Mooter and Best Researcher.
- Cash prize of Rs. 2,000/- will be awarded to the winners and Rs.1000/- to the runner-up of Ad-Lex, Battle of Titles and Letter to the Chief Justice.
- Winners of Moot Court Competition will be awarded with SSC Online subscription and internship opportunities.
- All the participants will be given participation certificates & Awards.